


Statement of Immovable Property Return for the year 2014 (as on 01.01.2015)

1. Name of the officer (in Full) and service to which the Officer belongs:: **ANIL MEHTA, GENERAL CENTRAL SERVICES**
 2. Present post held: **Deputy Director** 3. Present Pay **Rs. 15600-39100- G. Pay Rs. 6600/-**

| Name of District sub-division, Taluk and Village in which the property is situated | Name and details of property housing lands and other building | Cost of construction / acquirement including land in case of house and year when purchased | *Present Value | If not in own state in whose name held and his/ her relationship to the Government servant | How acquired whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired | Annual income from the property | Remarks |
|--|--|--|--|--|--|---------------------------------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| Vikaspuri, New Delhi | Flat No. C-103, First Floor, Ganga CGHS, Mahindra Apartment Plot No. 4, Bodela Phase I | Purchased on 31.05.2005 | Purchased at 9.75 lakhs. Present approx. appreciated value Rs 60 lakh. | NA | Purchased from Capt. S. S. Bhatnagar and Smt. Asha Bhatnagar. I have no official dealing with the above persons. | Nil | NA |
| Village Brau (Rampur bushaher), Tehsil Nirmand, Distt. Kullu, Himachal Pradesh | Plot- 7 biswa in which my share is ¼ that is 1.75 biswa | Purchased by my father when I was in school. | Present approx. value of the plot Rs 16.10 lakh my share Rs 4.02 lakh | NA | Purchased from Shri. Mool chand, Shri. Dayal singh and Shri. Bachiter singh, S/o Shri Hari chand, Village Shakroli, Distt. Kullu, H.P. I have no official dealing with the above persons | Nil | NA |

Signature 
 Designation: **Deputy Director**

Date: **28/1/2015**

Note:

- * In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- ** Includes short term lease also.

3. The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules 1955, [now rule 18(1) of the CSS (Conduct) Rule, 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage either in his own name or in the name of any members of his family or in the name of any other person dependent on government servant.
4. The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
5. The column should be filled up neatly in Capital letters.